November, 1966 have since been finalised; and

(b) if so, whether these draft rules have been amended and when they are likely to come into force?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The formal notification for amendment of the Prevention of Food Adulteration Rules, 1955 has been sent to the Press for publication in the Gazette of India. The amendment rules will come into force immediately from the date of publication of the notification in the Gazette of India except three clauses, one of which shall come into force after one month and the other two after six months from that date.

अनुसूचित जातियों तथा अनुसूचित आदिम जातियों में धर्म परिवर्तन

1362. **श्री जगत नारायण** : क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों में धर्म परिवर्तन करने वालों के बीच कानूनी आधार पर भेदभाव करने के कारण अनुसूचित जातियों की तुलना में अनुसूचित आदिम जातियों के लोगों का धर्म परिवर्तन अधिक किया गया है; और

(ख) यदि हां, तो ऐसा कानूनी भेदभाव करने के क्या कारण है और क्या सरकार इस भेदभाव को दूर करने के लिए कदम उठाने का विचार रखती है?

†[PROSELYTISM AMONG SCHEDULED CASTES AND TRIBES

1362. SHRI JAGAT NARAIN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that as a result of the legal distinctions between the persons practising proselytism among the Scheduled Castes and those practising it among the Scheduled Tribes, the members of Scheduled Tribes have been proselytized in large numbers as compared to the members of Scheduled Castes; and

(b) if so, what are the reasons for making such legal distinctions and whether Government propose to take steps to remove these distinctions?]

समाज कल्याण विभाग और पेट्रोल तथा रसायन मंत्रालय मे उपमंत्री (श्री जे० बी० मुतयाल राव) : (क) भारत सरकार अनुसूचित जातियों और अनुसूचित आदिम जातियों के एक धर्म से दूसरे धर्म में परिवर्तित होने सम्बन्धी आंकड़े एकत्रित नहीं करती है।

(ख) अनुसूचित आदिम जातियों का उल्लेख आदिकालीन संस्कृति विशिष्ट सामाजिक संगठन, जनसंख्या के अन्य वर्गों के साथ संपर्क स्थापित करने में संकोच तथा भौगोलिक पृथकता के आधार पर किया जाता है, जबकि अनुसूचित जातियों का उल्लेख हिन्दू तथा सिख धार्मिक विधियों के जाति सोपानात्मक संगठन में अस्पृश्यता के परम्परागत आचरण के कारण उठाई गई अक्षमताओं के आधार पर किया जाता है। इस प्रकार यह प्रतीत होता है कि अनुसूचित जातियों का निर्धारण करने में जाति एक महत्वपूर्ण तत्व है, जबकि अनुसूचित आदिम जातियों का उल्लेख करने में ऐसा नहीं है।

2. अनुसूचित जातियों तथा अनुसूचित आदिम जातियों का उल्लेख करने वाले आदेशों का पुनरीक्षण करने का प्रश्न इस समय संसद के दोनों सदनों की अनुसूचित जातियां तथा अनुसूचित आदिम जातियां आदेश (संशोधन) विधेयक, 1967, सम्बन्धी संयुक्त समिति के सामने है और इसलिए यह विषय इस स्तर पर सरकार की क्षमता के भीतर नहीं है।

†[ ] English translation.

†[THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) The Government of India do not collect statistics about conversion of Scheduled Castes and Scheduled Tribes from one religion to another.

(b) The Scheduled Tribes are specified on the basis of primitive culture, a distinct social organisation, lack of contact with other sections of population and geographical isolation whereas the Scheduled Castes are specified on the basis of handicaps suffered as a result of the traditional practice of untouchability in the caste hierarchy of the Hindu and Sikh religious systems. Thus it will be observed that religion professed by a caste is an important element in determining the Scheduled Castes, whereas it is not so in the case of specifying Scheduled Tribes.

2. The question of revising Orders specifiying the Scheduled Castes and Scheduled Tribes is now before the Joint Committee of both the Houses of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, and as such the matter is not within the competence of the Government at this stage.]

देश में असैनिक अस्पताल

1363. **श्री जगत नारायण** : क्या **स्वास्थ्य, परिवार नियोजन और नगर विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कुल कितने असैनिक अस्पताल तथा औषधालय हैं ;

(ख) इन अस्पतालों तथा औषधालयों को चलाने के लिये कितने डाक्टरों की आवश्यकता है और इस समय उनमें कितने डाक्टर कार्य कर रहे हैं ; और

(ग) यदि कोई कमी है तो उसे पूरा करने के लिये क्या कार्यवाही की जा रही है ?

†[CIVIL HOSPIALS IN THE COUNTRY

1363. SHRI JAGAT NARAIN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the present total number of civil hospitals and dispensaries in the country;

(b) the number of doctors required to run these hospitals and dispensaries, and the number of doctors who are working there at present; and

(c) the steps that are being taken to meet any shortage?]

स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्रालय में उपमंत्री (श्री बी० एस० मूर्ति) : (क) और (ख) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

(ग) चिकित्सा कालेजों में प्रतिवर्ष प्रवेश-संख्या बढ़कर लगभग 11,500 हो गई है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S MURTHY) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

(c) The number of admissions to the medical colleges has risen to about 11,500 annually.]

NARMADA WATERS DISPUTE

1364. DR. BHAI MAHAVIR :
SARDAR RAM SINGH :

Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer to Unstarred Question No. 435 given in the Rajya Sabha on the 30th July, 1968 and state :

(a) the efforts being made by Government at present to solve the Narmada Waters Dispute between the States of Madhya Pradesh, Maharashtra and Gujarat;

†[ ] English translation.